

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.179/MP/2023

Subject : Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking a declaration/ direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.

Date of Hearing : **3.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Tata Power Company Limited (TPCL).

Respondents : Gujarat Urja Vikas Nigam Limited (GUVNL) and 8 Ors.

Parties Present : Shri Sajjan Poovayya, Sr. Advocate, TPCL
Shri Shreshth Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Deepak Thakur, Advocate, TPCL
Shri M. G. Ramachandran, Sr. Advocate, HPPC, GUVNL & PSPCL
Shri Ravi Nair, Advocate, HPPC & PSPCL
Shri Shubham Arya, Advocate, HPPC & PSPCL
Ms. Reeha Singh, Advocate, HPPC & PSPCL
Ms. Swapna Seshadri, Advocate, GUVNL, Rajasthan Discoms
Ms. Kriti Soni, Advocate, Rajasthan Discoms
Ms. Srishti Khindaria, Advocate, GUVNL
Shri G. Sai Kumar, Advocate, MSEDCL
Shri Akash Lamba, Advocate, MSEDCL

Record of Proceedings

Keeping in view the paucity of time and as indicated by the learned senior counsel for both sides that their submissions would go on for some time, the matter was adjourned with the consent of both sides.

2. The Petition shall be listed for hearing on 9.2.2024 at **2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)